

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH – COURT NO.I

Service Tax Appeal No.70439 of 2018

(Arising out of Order-in-Appeal No.24-ST/APPL/LKO/2018 dated 17/01/2018 passed by Commissioner (Appeals), Customs, CGST & Central Excise, Lucknow)

M/s Kailash Associates

.....Appellant

(S-13, Block No.E-136, Raman Tower,
Sanjay Place, Agra)

VERSUS

Commissioner, GST, Customs

& Central Excise, Lucknow

.....Respondent

(Hall No.2, 8th Floor, Kendriya Bhawan,
Aliganj, Lucknow)

APPEARANCE:

Absent for Appellant

Shri Rajeev Ranjan, Authorized Representative for Respondent

CORAM :

Hon'ble Mrs. ARCHANA WADHWA, MEMBER (JUDICIAL)

Hon'ble Mr. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

FINAL ORDER NO.70113 / 2020

DATE OF HEARING: 14 January, 2020
DATE OF DECISION: 14 January, 2020

ARCHANA WADHWA

On matter being called, neither anybody appeared nor is there any adjournment request in spite of the notice of hearing having been uploaded on the website well in advance. We note

that the matter is repeatedly coming up on board and was being adjourned in the interest of justice. On 05 March, 2019, the same was adjourned to 29 April, 2019. Thereafter on 20 June, 2019 appellants were again unrepresented and the matter was adjourned to 07 August, 2019.

2. The above chequered history of the matter leads us to conclude that the appellant is not interested in pursuing the appeal and the matter cannot be kept on board unlimited time. Accordingly appeal is dismissed for non prosecution with liberty to the appellant to apply for restoration on sufficient cause being shown for non-appearance.

(Dictated and Pronounced in open Court)

Sd/-
(Archana Wadhwa)
Member (Judicial)

Sd/-
(Anil G. Shakkarwar)
Member (Technical)

Nihal